

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00243/2020

Date of decision: 06.11.2020

CORAM

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Girish Kumar, S/o Shri Hira Lal Sen, aged about 37 years, b/c OBC, R/o-Bhandrkar Nagar, St. Paul School, Sirohi, District-Sirohi (worked as Gardener & Pump Operator at Sirohi HO, Postal Department).

.....Applicant

By Advocate: Mr. S.P. Singh present through VC.

Versus

1. Union of India, through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Bhawan, New Delhi-11001.
2. The Chief Postmaster General, Rajasthan Circle, Jaipur-302007.
3. The Postmaster General, Western Region, Jodhpur-302001.
4. Superintendent of Post Offices, Sirohi Division, Sirohi-307001.
5. Postmaster, Head Post Office, Sirohi-307001.

.....Respondent

By Advocate: Mr. K.S. Yadav, present through VC.

ORDER (ORAL)**Per Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Heard Shri S.P. Singh, learned counsel for the applicant, present through Video Conferencing and Shri K.S. Yadav, Additional Central Government Standing Counsel, present, through Video Conferencing, after getting an advance notice on behalf of the respondents.

2. Learned counsel for the applicant states that the applicant, who is working with the respondents for long 13 years has made a representation to the respondents for regularization of his services. And, in this regard he has preferred a detailed representation dated 22.07.2020 (Annexure-A/1). Learned counsel for the applicant also states that the representation of the applicant has not yet been decided by the respondents and states that at this stage, the applicant would be happy and satisfied if a direction is given by this Tribunal to decide the representation of the applicant dated 22.07.2020 within stipulated time frame by the respondents.

3. Accordingly, taking into consideration the limited prayer of the applicant, we feel that keeping pending of this OA at this point is of no use. Therefore, we direct the respondents (Compete Authority) to decide the representation of the applicant dated 22.07.2020 within six weeks from today.

4. With the above direction, the OA is disposed off at the admission stage itself. It is made clear that while disposing off the OA, we have not commented anything on the merits of the case. No order as to costs.

(ARCHANA NIGAM)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)